

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3556**

**TO BE ANSWERED ON THE 8<sup>th</sup> AUGUST, 2017/ SHRAVANA 17, 1939 (SAKA)  
DUES TO NDMC**

**3556. PROF. SAUGATA ROY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the New Delhi Municipal Council (NDMC) is in the process of evicting the management of the Le-Meridian hotel in New Delhi;**

**(b) if so, the details thereof;**

**(c) the details of the dues to be paid by the hotel management to NDMC; and**

**(d) the reasons for the delay in taking legal action against the hotel management for unauthorized occupation?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) : Yes, Madam.**

**(b): The New Delhi Municipal Council has informed that the eviction petition was filed before the Court of Estate Officer, New Delhi Municipal Council under Sections 5 and 7 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 against M/s. C.J. International (Le-Meridian) after termination of licence deed due to non payment of licence fee and outstanding dues by the licensee.**

**(c): The NDMC has informed that as on 31.07.2017, C.J. International (Le-Meridian) has to pay approximately Rs.605 crores as dues that includes Service Tax liability to the tune of Rs.94 crores.**

**(d): The NDMC has informed that the licence deed has been terminated on 02.03.2017 and the petition has been filed before the Court of Estate Officer on 17.07.2017 under section 5 and 7 of the Public Premises (Eviction**

**of Unauthorised Occupation) Act, 1971 against M/s. C.J. International (Le-Meridian). The eviction petition filed by the NDMC was challenged by CJ International (IA No 8454/2017). The Contempt petition (IA No 8455/2017) was filed by NDMC against CJ International for non payment of outstanding arrears as per the principles decided by the High Court vide its order dated 18<sup>th</sup> May 2001.**

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